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**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-03/2020/ 1577 1A

From :- Shri Romen Baruah,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, District & Sessions Judge,
Dhemaji

Dated Guwahati, the 23rd February, 2023

Sub:- **Permission to withdraw LTC.**

Ref:- Your letter No. DJDH/505-06/2023 dated 13.02.2023

Sir,

With reference to the above, I am directed to inform you that Parvez Ahsan Choudhury, Chief Judicial Magistrate, Dhemaji is allowed to withdraw the LTC for the current block period 2022-2025, which was already granted to him by this Hon'ble Court vide High Court's letter No. HC.VII-03/2020/13333/A dated 14.12.2022, to visit Chennai, along with his wife, son and daughter.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/ 1578-1581 1A, dated 23/02/23
Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information.with request to take necessary steps for upload this letter in official website of this Hon'ble Court.
4. Parvez Ahsan Choudhury, Chief Judicial Magistrate, Dhemaji, with reference to his letter dated 09.01.2023.

sd/-

REGISTRAR (VIGILANCE)

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